

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 70

CA 296/2022 in CP 467/MB/2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON’BLE MEMBER (TECHNICAL) HON’BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 26.04.2024

NAME OF THE PARTIES: **KANHIYALAL TAHILRAM**
 KEWALRAMANI & ANR V/s URBAN
 SANCTURIES DEVELOPERS PVT. LTD. &
 ORS

Section 213, 241-242 of the Companies Act, 2013 & Rule 11

ORDER

CA 296/2022 in CP 467/MB/2017

- 1) Advocate Deepika Rathi for the Petitioners and Advocate Krishnan Iyer Advocate for the Respondents are present.
- 2) Ld. Counsel for the Petitioners informs that they have left a note with the Registrar of this Tribunal expressing their inability to appear today in the matter; thus, Counsel for the Petitioners seeks adjournment in the present matter. Counsel for the Respondent has no objection for adjournment in the matter.
- 3) At request, stand over to 02.07.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)